

DIVISION BENCH

ITEM NO.116

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.121/2021, CA No.303/2019, IA No.69/2022, Cont. Appl. No.1/2022,
IA No.255/2022, IA No.205/2022 & IA No.241/2024
IN CP (IB) No.132/ALD/2017**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 7th June, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED V/S SHAMKEN COTSYN LIMITED.
UNDER SECTION	7 IBC (IN LIQUIDATION)

THROUGH PHYSICAL/VIRTUAL HEARING:

ORDER

Due to paucity of time, the matter could not be taken up, hence adjourned to 18th July, 2024.

-Sd-

(Court Officer)

7th June, 2024

*Bipul Kumar Tiwari
(Stenographer)*